

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.208- CONT.A.(IBC)/15(AHM)2023  
in  
**CP(IB) 48 of 2017**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State bank of India  
V/s  
Alok Industries Ltd

.....Applicant

.....Respondent

**Order delivered on: 02/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ashwin Singh, Adv.  
For the Respondent : Mr. Ankit Lohia, Adv. a.w Ms. Krishna Baruah and Mr.  
Kewal Buddhdev ib Sandip Solanki, Adv. for R-2

**ORDER**

**CONT.A.(IBC)/15(AHM)2023**

None present for applicant. Heard the Ld. Counsel for the respondent Successful Resolution Applicant. He is directed to file if monitoring committee is exist and whether the Resolution Plan implementation has been completed.

List for further consideration on 07.08.2024.

Later on Ld. Counsel Mr. Ashwin Singh appears for the applicant and noted next date for hearing.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**